

(b) The question of sale of surplus land in Indu Dye Works, Bombay, a textile unit under NTC is under consideration of Government.

As regards sale of surplus land belonging to private textile mills, the power to grant permission for such sale rests with the State Governments concerned.

(c) The proposed sale of surplus land belonging to Indu Dye Works, will not lead to retrenchment of workers. Hence, the question of rehabilitation does not arise.

Food processing units in Kerala

442. SHRI S KRISHNA KUMAR Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state

(a) whether Government have proposal to set up more food processing units during the coming financial year,

(b) if so, the details thereof,

(c) whether the state of Kerala too is being considered for the setting up of such units, and

(d) if so, the details thereof?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV) (a) to (d). Modern Food Industries Ltd and North Eastern Regional Agricultural Marketing Corporation Limited which are public sector undertakings under the administrative control of Ministry of Food Processing Industries have proposals to set up some new units in the food processing sector in various States. However, there is no proposal to set up any food processing unit in the State of Kerala in the central public sector.

ESI Benefits to Coir Industry

443. SHRI S. KRISHNA KUMAR: Will the Minister of LABOUR be pleased to state:

(a) whether Government propose to extend the coverage of the ESI benefits to more sectors of industrial and manufacturing activity,

(b) if so, the details thereof;

(c) whether Government would consider extending the ESI benefits to the Coir Industry in Kerala, and

(d) if so, the details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) and (b) Yes, Sir. The ESI Scheme is being implemented area-wise, in phases. According to the phased programme for extension of the scheme for the year 1990-91, the scheme is to be implemented in 60 new industrial centres covering about 1.13 lakhs additional employees in the country.

(c) Coir factories, which are either run with power and employing ten or more persons or run without power and employing twenty or more persons and located in the areas where the scheme has already been implemented, are already covered.

(d) Does not arise.

[Translation]

Supply of Water by Haryana to Delhi

444. SHRI JANARDAN TIWARI: Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) whether unfiltered water being supplied to Delhi by Haryana for drinking purposes is highly contaminated;

(b) if so, the details thereof; and

(c) the steps being taken in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). Delhi Water Supply and Sewage Disposal Undertaking has reported that raw water being supplied by Haryana at Haiderpur Water Treatment Plant sometimes gets contaminated due to discharge of semi-treated waste from Co-operative Sugar Mills and Distilleries located at Panipat and Yamuna Nagar and untreated waste of Yamuna Nagar and Jagadhari Townships discharged into the Canal System

(c) Central Pollution Control Board, the Haryana Pollution Control Board and Irrigation Department of Haryana Government have been requested to check discharge of untreated waste into Western Yamuna Canal. At the Treatment Plant of the Delhi Water Supply and Sewage Disposal Undertaking, the quality of raw water is closely and constantly monitored and it is ensured that treated water released by the Undertaking remains safe for drinking

Civic Amenities in Unauthorised/ Regularised Colonies

445. SHRI JANARDAN TIWARI: Will the Minister of URBAN DEVELOPMENT be pleased to state

(a) the policy of Government regarding provision of public amenities like electricity, water, sewage system and construction of roads in unauthorised/regularised colonies in Delhi; and

(b) the details of the programmes being undertaken in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). Consequent upon the decision of

the Government for the regularisation of the unauthorised colonies, a colony becomes eligible for the provision of all the public amenities on its regularisation, subject to payment of prescribed development charges by the residents of the colony. The amenities which are being provided in these colonies include electric supply, water supply, sewerage, roads and storm water drains and community services.

[English]

States without Medical Colleges

446. SHRI SANTOSH MOHAN DEV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the name of States where there is no medical college;

(b) whether in the absence of a medical college in Tripura, students of Tripura are facing various difficulties;

(c) if so, whether Government propose to establish at least one such college in Tripura; and

(d) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUSTRAY): (a) The States of Nagaland, Arunachal Pradesh, Tripura, Sikkim and Meghalaya have no medical college.

(b) As in the case of other States with no medical college, the students of Tripura are allotted seats from the Central Government quota for admission to medical colleges of other State Governments/UTs having medical colleges of their own.

(c) There is no such proposal.

(d) In view of the availability of a large